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Title: Reported murder of a Naga girl in Delhi on 16.12.2006.

SHRI MANI CHARENAMEI (OUTER MANIPUR): Sir, on Friday, the 16<sup>th</sup> of December, 2006 at about 8 p.m., two friends, namely, Shri Ajay Luthra of Delhi and Ms. Lucy Kashung from Manipur went out together to attend a party. At about 1 a.m., Shri Luthra brought the dead body of Ms. Lucy to Hindu Rao Hospital at 1 a.m. of Saturday.

The family members and friends found that the neck of Ms. Lucy was broken and all her inner garments were torn and were not in the right place. And there were bruises all over her body.

The tragic death of Ms. Lucy has raised the following questions in the minds of right-thinking persons. Why was Shri Luthra not arrested even when it is known that they had gone out together and he had been with her till the dead body of Ms. Lucy was brought to the Hospital? Moreover, there was enough proof that it was not a natural death. If Ms. Lucy died due to over consumption of liquor, then how was her neck broken and her under garments torn and out of place?

I want to draw the attention of the House that this is a clear case of rape, torture and brutal murder. Therefore, I urge upon this august House to condemn the killing of this innocent girl and the heinous crime against the woman. I also urge the Government to pay a compensation of Rs. 5 lakhs to the bereaved family.

MR. DEPUTY-SPEAKER: Matters under rule 377 may be treated as laid on the Table of the House.